

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

21. IA-837(MB)2024, IA-5034(MB)2023,
IA-3364(MB)2023 IN
C.P. (IB)/66(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 27.03.2024

NAME OF THE PARTIES:

Gujarat Enterprise

Vs.

Interbuild Infrastructure Private Limited

SECTION: 9, 60(5), 19(2) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Devul Dighe, Ld. Counsel for the Applicant/deemed RP in all three IAs present through VC. Mr. Param Shah, Ld. Counsel for the Operational Creditor present. Mr. Darshit Dave, Ld. Counsel for the Respondent No.1/CoC present.
2. Finally, one-week time is granted to the Operational Creditor to deposit the balance amount of Rs.3,00,000/- as an initial cost of the CIRP, failing which the contempt proceedings will be initiated against the Operational Creditor.
3. Ld. Counsel for the Applicant has given an undertaking that he will serve the copy of IA-837(MB)2024 to the Financial Creditor today itself. After receipt of IA, one-week time is granted to the Financial Creditor and member of the CoC to deposit the cost incurred by the RP.
4. List this matter for further consideration on 15.05.2024.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)